

ITEM NO.14

COURT NO.15

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).14036-14040/2023

(Arising out of impugned final judgment and order dated 19-10-2023 in CRLA No.98/2023, CRLA No.114/2023, CRLA No.116/2023 and CRLMP No.11595/2023 and CRLMP No.8094/2023 passed by the High Court of Judicature at Madras)

UNION OF INDIA

Petitioner(s)

VERSUS

BARAKATHULLAH

Respondent(s)

(IA No. 223165/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 223164/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 16-04-2024 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI  
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Tushar Mehta, Solicitor General [Not Present]  
Mr. Suryaprakash V Raju, A.S.G.  
Mr. Rajat Nair, Adv.  
Ms. Srishti Mishra, Adv.  
Mrs. Satvika Thakur, Adv.  
Mr. Raman Yadav, Adv.  
Mrs. Sakshi Kakkar, Adv.  
Mr. Sarthak Karol, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Shyam Divan, Sr. Adv. [Not Present]  
Mr. S Nagamuthu, Sr. Adv.  
Mr. A Nowfal, Adv.  
Mr. Rizwan Ahmad, AOR  
Mr. Shaikh Saipan Dastgir, Adv.  
Mr. Javed R Shaikh, Adv.  
Mr. Shereef Ka, Adv.  
Mr. Arpit Jacob, Adv.

Mr. Devansh A.mohta, Adv.  
Mr. A. Selvin Raja, AOR  
Mr. A.raja Mohamed, Adv.  
Mrs. V. Shahira Banu, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

By way of last opportunity, list on 23.04.2024, on the top of the board, at the request of the learned counsel for the respondent(s), with clarification that no further time shall be granted.

(RAVI ARORA)  
COURT MASTER (SH)

(MAMTA RAWAT)  
COURT MASTER (NSH)